

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/01792/2016

Date of Order: 02.01.2017

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

Panchu Gopal Das
Vs.
Posts

For the Applicant : Mr. J. Sen, Counsel

For the Respondents : None

ORDER (Oral)

Per Ms. Jaya Das Gupta, AM:-

The applicant had approached before C.A.T. against the impugned order of dismissal from service. Because of mis-conduct two criminal cases were instituted against him. But consequently as per the submission of the applicant he was absolved from the charges. Therefore, the applicant made a representation to the authorities on 23.09.2016 for his reinstatement which has not been answered to till today.

2. The learned counsel for applicant submitted that he will be satisfied if

his client is allowed to move a detailed representation to the concerned authorities which may be considered by the authorities within a time frame.

3. Hence, it is ordered that the applicant shall make a detailed

representation before the appropriate authorities within 7 days and the authorities shall consider such representation with a reasoned order, within

a period of 2 months from receiving a copy of the representation.

LMC

4. It is made clear that I have not gone into the merits of this case. All points are kept open for consideration by the respondents' authorities.
5. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)
Member (A)

pd